

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

M A./10/93 in

O.A. No/36/93
T.A. No.

DATE OF DECISION 14/6/93

Peter Harmanbhai Bhatiya Petitioner

Mr.P.J.Patel Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

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Peter Harmanbhai Bhatiya,
Suryanagar Society,
St.Zavier's Road,
Anand

.....applicant

Advocate

Shri P.J.Patel.

versus

1. The Union of India,
copy to be served on
the Secretary,Ministry
of Railway,Rail Bhavan,
New Delhi.

2. The General Manager,
Western Railway,Ground FLOOR,
old Building,Churchgate,
Bombay-400 020

3. The Divisional Manager,
Western Railway,
Pratapnagar,
Vadodara

....respondents

O R A L O R D E R

O.A./36/93 with

M.A./10/93

Date: 14/6/93

Per : Hon'ble Shri N.B.Patel,
Vice Chairman.

It is stated that the applicant has made a representation dated 1/4/91 seeking the redressal of his grievance in the matter of promotion to the cadre of Boiler Maker Gr.I. It is stated that this representation is still not decided. Mr.Patel states that the applicant may make an additional representation and, if his

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original representation together with this additional representation is decided within a particular time-limit, the applicant may not press the original Application. The applicant may make additional representation within a period of 20 days from today and, if such additional representation is made, the respondents are directed to decide the applicant's representation dated 1/4/91 together with additional representation, if any, made by the applicant, within a period of 3 months from the date of receipt of the additional representation by them. The respondents are also directed to communicate to the applicant their decision on the representation with a brief statement of the reasons for the decision. In view of these directions, the applicant seeks permission to withdraw the application at this stage. Permission is granted. The application is disposed of as withdrawn. No order as to costs.


(V.Radhakrishnan)

Member (A)


(N.B.Patel)

Vice Chairman

*SS

AHMEDABAD BENCH

Application No. 07/36/93 of 19

Transfer Application No. _____ Old w.Pett.No

CERTIFICATE

Certified that no further action is required
tobe taken and the case is fit for consignment to the
Record Room (Decided).

Dated: ~~22/07/93~~ 22/07/93

Countersigned : R.S. Chaitan

Bhalani 7/93
Section officer/Court officer.

Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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NAMES OF THE PARTIES P. H. Bhatiya

VERSUS

U. of 7.8 on.

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